

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
RCHEM INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	RCHEM INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	11/10/1999
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51109PB1999PTC023005
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Village Bassikalekhan, PO Haryana, Hoshiarpur, Punjab
6.	Insolvency commencement date in respect of Corporate Debtor	06.10.2021 (Communication of Pronouncement of Order received on 08.10.2021 thru E-mail. Certified copy of Order yet to be received)
7.	Estimated date of closure of insolvency resolution process	03.04.2022
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Harish Malhotra Reg. No.: IBBI/IPA-001/IP-P00728/2017-18/11223
9.	Address & email of the interim resolution professional, as registered with the board	511-A, Garden Heights, Sirhind Bye Pass Road, Near DMW, Patiala, Punjab-147001 Email: ca.harish@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	SCO 60, 2nd Floor, Sector 26, Madhya Marg, Chandigarh-160019 Email: rchemcirp@gmail.com
11.	Last date for submission of claims	28.10.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the **RCHEM INDUSTRIES PRIVATE LIMITED** on **06.10.2021** Communication of Pronouncement of Order received on 08.10.2021 thru E-mail. Certified copy of Order yet to be received).

The creditors of **RCHEM INDUSTRIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **28.10.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Harish Malhotra

Interim Resolution Professional in the matter of

RCHEM INDUSTRIES PRIVATE LIMITED

Reg. No.: IBBI/IPA-001/IP-P00728/2017-18/11223

Date: 15.10.2021

Place: Patiala